



LIR No. 1489/19

Ram Chander Ahirwal vs. M/s Jimmy Products (India) Pvt. Ltd.

28.07.2020

Present: None for the parties.

The matter is fixed for framing of issues.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19 to participate in the proceedings.

The Ahlmad of this court has told that the mobile phone numbers of the ARs of both the parties were not available on record. So, the court notices could not be issued to the ARs of both the parties to participate in the proceedings through video conference.

Accordingly, the matter is ordered to be listed on the enblocked date i.e. 31.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.07.2020

LIR No. 9273/16

Shiv Kumar Singh vs. M/s Nishtha Techno Product

28.07.2020

Present: None for the parties.

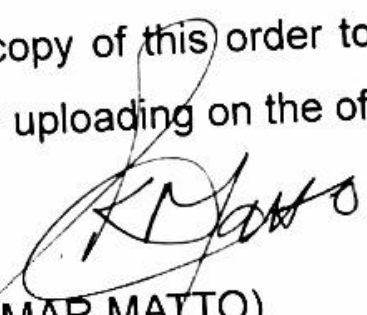
The matter is fixed for filing of rejoinder and also for framing of issues.

Today, on calling of the case no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19 to participate in the proceedings.

Ahmad of this court has told to the court that rejoinder has not been filed.

So, the matter is ordered to be listed on the enblocked date i.e. 31.08.2020 for the same purpose.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 2733/16
Pramod Malhotra vs. Population Health Services India

28.07.2020

Present: None for the parties.

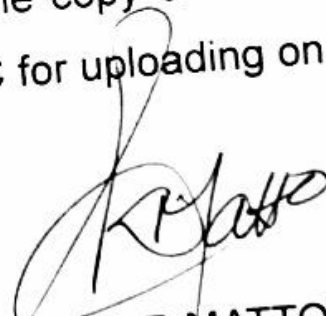
The matter is fixed for hearing final arguments.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19 to advance arguments.

The Ahlmad of this court has told that the mobile phone number of the AR of workman was not available on record. So, the court notices could not be issued to the ARs of both the parties.

So, the matter is ordered to be listed on the enblocked date i.e. 31.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.07.2020



REDMI NOTE 5 PRO
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LIR No. 1493/19

Sunil Rai vs. M/s Jimmy Products (India) Pvt. Ltd.

28.07.2020

Present: None for the parties.

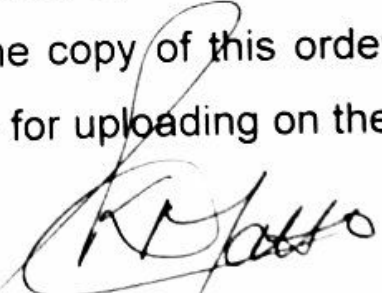
The matter is fixed for framing of issues.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19 to participate in the proceedings.

The Ahlmad of this court has told that the mobile phone numbers of the ARs of both the parties were not available on record. So, the court notices could not be issued to the ARs of both the parties to participate in the proceedings through video conference.

Accordingly, the matter is ordered to be listed on the enblocked date i.e. 31.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.07.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA



LIR No. 550/18
Satmohan vs. M/s Guru Kripa Enterprises

28.07.2020

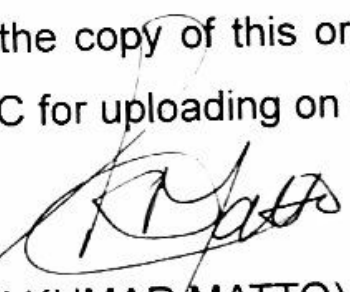
Present: None for the parties.

The matter is fixed for filing of rejoinder and also for framing of issues.

Today, on calling of the case no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19 to participate in the proceedings.

So, the matter is ordered to be listed on the enblocked date i.e. 31.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.07.2020

L.R No. 7672/16

Jayanti Prasad vs Nimpra Equipments Pvt Ltd and Agri Industrial Technology

28.07.2020

Present:-

Sh. Sunil Kumar, AR of the workman.

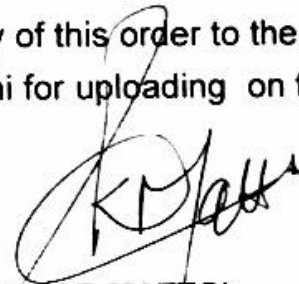
Sh. Santosh Singh, AR of the management.

The matter is fixed for today for hearing final arguments through video conference.

Notices to the ARs for the parties were issued through whatsapp to advance arguments through video conference, but, the Id. AR for the workman seeks adjournment as his file is lying in the office and he could not go to his office to take the file, in view of spreading of covid-19 and seeks adjournment.

In view of the request made by Id. AR of the workman, matter is ordered to be listed for hearing final arguments on **04.09.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.07.2020.

No. 7673/16

Sh. Sunil Kumar vs Nimpra Equipments Pvt Ltd and Agri Industrial Technology

28.07.2020

Present:-

Sh. Sunil Kumar, AR of the workman.

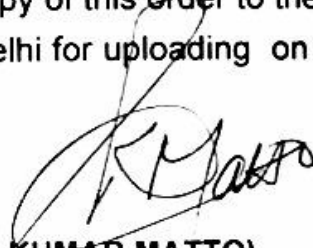
Sh. Santosh Singh, AR of the management.

The matter is fixed for today for hearing final arguments through video conference.

Notices to the ARs for the parties were issued through whatsapp to advance arguments through video conference, but, the Id. AR for the workman seeks adjournment as his file is lying in the office and he could not go to his office to take the file, in view of spreading of covid-19 and seeks adjournment.

In view of the request made by Id. AR of the workman, matter is ordered to be listed for hearing final arguments on **04.09.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.07.2020.

LIR No. 7674/16

Sh. Sunil Kumar vs Nimpra Equipments Pvt Ltd and Agri Industrial Technology

28.07.2020

Present:-

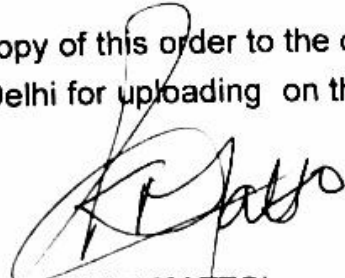
Sh. Sunil Kumar, AR of the workman.
Sh. Santosh Singh, AR of the management.

The matter is fixed for today for hearing final arguments through video conference.

Notices to the ARs for the parties were issued through whatsapp to advance arguments through video conference, but, the Id. AR for the workman seeks adjournment as his file is lying in the office and he could not go to his office to take the file, in view of spreading of COVID-19 and seeks adjournment.

In view of the request made by Id. AR of the workman, matter is ordered to be listed for hearing final arguments on 04.09.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.07.2020.

LIR No. 5264/16

Harminder Singh vs VRS Beberages-Inc Hindustan Cocacola Beverages Pvt. Ltd.

28.07.2020

Present:-

Sh. Vipin Chaudhary, proxy AR for the workman.
Sh. S. K. Bhatnagar, AR for the management no.1.
Ms. Manjula Upadhyay, AR for the management no.2.

The matter is fixed for today for framing of issues through video conference.

Ld. AR for the management no.1 has submitted that he has sent an application and hard copy of documents in the court today and he has supplied the copies thereof to the proxy AR for the workman and AR of the management no.2 through e.mail.

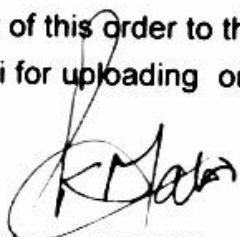
Ld. AR for the management no.2 has submitted that she will file an application for seeking permission to file certain documents and seeks 15 days time for the same.

Ahlmad of this court is also present through video conference and he has told to the court that an envelope has been received by him, sent by management no.1, wherein, certain documents are there.

Ld. Proxy AR for the workman has submitted that he will streightway argue on the application filed by the AR of the management no.1 and does not want to file the reply to the said application.

Accordingly, matter is ordered to be listed for consideration on this application and also for framing of issues on **01.09.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
28.07.2020.

LIR No. 2249/19

Nirmala Bisht vs. M/s Asian Granito India Ltd.

28.07.2020

Present: None for the parties.

The matter is fixed for framing of issues.

But today, no one has appeared on behalf of the parties in view of spreading of pandemic Covid 19 to participate in the proceedings.

The Ahlmad of this court has told that the mobile phone number of the AR of the workman was not available on record. So, the court notices could not be issued to the ARs of both the parties to participate in the proceedings.

So, the matter is ordered to be listed on the emblocked date i.e. 31.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.07.2020

